

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP (IB) No. 179/Chd/Pb/2023

IN THE MATTER OF:

New Line Developers Private Limited

...Petitioner/ Financial Creditor

Vs.

Sukhm Infrastructures Private Limited

...Respondent/ Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 24.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Prateek Kumar, Advocate
Mr. Vipul Joshi, Advocate

For the Respondent ; Mr. Mast Ram Chechi, PCS

ORDER

Hard copy of the rejoinder has been filed vide Diary No. 01924/03 dated 03.06.2024. The same is taken on record. Cost imposed on the respondent vide order dated 17.04.2024 is stated to be paid and the receipt of the same has been filed along with an affidavit vide Diary No. 1924/4 dated 29.05.2024. The same is also taken on record.

It is stated by learned counsel for the petitioner that short written submissions have been e-filed. A copy of the same has also been supplied to the counsel opposite. Let the hard copy of the same be filed during the course of the day. Learned counsel for the respondent is directed to file short written submissions at least

one week before the next date of hearing with a copy in advance to the counsel opposite. List the matter for arguments on 27.08.2024, higher on board.

-sd-
(ASHISH VERMA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)